

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:385  
ANSWERED ON:30.08.2011  
USE OF RED BEACONS  
Tagore Shri Manicka

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has taken note of unauthorised use of red beacons on vehicles in the National Capital Territory of Delhi;
- (b) if so, the details thereof and the number of such cases reported/registered alongwith the number of persons arrested and the action taken against them during each of the last three years and the current year; and
- (c) the steps taken by the Government to restrict the use and strict implementation of the Motor Vehicles Rules to prevent such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 385 FOR 30.8.2011

(a) & (b): Yes, Madam. The Government has taken note of unauthorized use of red beacons on vehicles in the National Capital Territory of Delhi and, accordingly, the Delhi Police have issued instructions to the traffic police personnel to prosecute vehicles with unauthorized beacon lights which do not conform to the provisions of Rule 108 (iii) of Central Motor Vehicles Rules, 1989. The details of prosecution undertaken by Delhi Police for unauthorized use of red beacon lights are as follows:

2008	07
2009	20
2010	09
2011 (upto 31.7.2011)	299

There is no provision in the Motor Vehicles Act, 1988 for arrest of a person using unauthorized red beacon lights on a motor vehicle.

(c): The steps taken by the Government for strict implementation of the Motor Vehicles Rules to prevent such cases are as follows;

- (i) Insertion of advertisements in newspapers regarding use of beacon lights to spread awareness and for wider publicity; and
- (ii) Regular and vigorous checking by the traffic police personnel and prosecution for using red beacons unauthorisedly.